

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.23
C.P. (IB)No.58/BB/2024

IN THE MATTER OF:

M/s. Madison Communications Pvt. Ltd. ... Petitioner
Vs.
M/s. Multi-Verse Technologies Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 24.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : None
For the Respondent : Shri Naman Golechha

ORDER

1. Heard the Ld. Counsel appearing for the Respondent. None appeared for the Petitioner.
2. In compliance with Order dated 12.03.2024, Counsel for the Petitioner has filed proof of service along with a tracking report vide Diary No.2240 dated 15.04.2024. The same is taken on record.
3. Ld. Counsel appearing for the Respondent requests time to file a reply. Therefore, two weeks' time is granted to the Respondent to file their reply and one week thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving a copy on the other side.
4. List the case on **19.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)